

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.12 - IA/651(AHM)2024 in IA/950(AHM)2023
in
CP(IB) 20 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Continental Piling & Excavation Pvt Ltd
V/s
Anwasha Engineering & Projects Ltd

.....Applicant

.....Respondent

Order delivered on: 24/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.
For the Respondent :

ORDER

IA/651(AHM)2024 in IA/950(AHM)2023

Ld. Counsel for the applicant submitted that this application becomes infructuous as orders were passed in the main application.

In view of the same. IA 651 of 2024 is disposed-off as infructuous.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)